

ITEM NO.60

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.14357-14358/2015

(Arising out of impugned final judgment and order dated 23/12/2014 in APO No. 218/2014 23/12/2014 in APO No.256/2014 passed by the High Court of Calcutta)

DINESH CHANDER MAJI AND ORS. ETC.

Petitioner(s)

VERSUS

BISWAJIT MAJI AND ORS.

Respondent(s)

(With interim relief and office report)

WITH S.L.P.(C) No.14591/2015

(With appln.(s) for deletion of the name of respondent and interim relief and office report)

S.L.P.(C) No.29732/2015

(With office report)

Date : 10/03/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr. Shantanu Sagar, AOR

Mr. Mahesh Prasad, Adv.

Mr. Neeraj Shekhar, AOR

Mr. Anupam Lal Das, AOR

Mr. Anirudh Singh, Adv.

Mr. Sahil Monga, Adv.

For Respondent(s)

Mr. P.S. Patwalia, ASG

Mr. Tushar Bakshi, Adv.

Mr. R.S. Jena, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Anupam Lal Das, AOR
Mr. Anirudh Singh, Adv.
Mr. Sahil Monga, Adv.

Ms. Tatini Basu, AOR

Mohd. Mannan, Adv.
Ms. Nidhi, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter after three weeks for final
disposal.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master